



IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : TAPSTIA Industrial Micro Estate
Landmark Auto Engineering Consortium Ltd

MAIN PETITION NUMBER : CP(IB)/91(CHE)2021

(IA/MA) APPLICATION NUMBERS
IA(IBC)/245(CHE)/2024; IA(IBC)/246(CHE)/2024

ORDER

IA(IBC)/245(CHE)/2024

Ld. Counsel Shri. Vijay Vigneshwar for the Applicant /
Liquidator.

This application has been filed to take on record the 4th
progress report for the quarter ending December 2023.

Report is taken on record, subject to all just exceptions.

IA/245/CHE/2024 is accordingly **disposed of**.

Incharge / Official maintaining the file is directed to update the
process file of the main CP enclosing all the previous orders
including orders on the interim applications.

IA(IBC)/246(CHE)/2024

Ld. Counsel Shri. Vijay Vigneshwar for the Applicant /
Liquidator.

This application has been filed seeking extension of the
liquidation timeline for a period of one year from 20.01.2024.

Reasons have been stated in Para 12 of the application.



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Having gone through the reasons stated in the application, the liquidation timeline is extended till 19.01.2025.

IA/246/CHE/2024 is accordingly **disposed of**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)